## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.76/2020 Un-numbered Company Appeal (AT) No.\_\_/2020 (F.No.19.12.2019/NCLAT/UR/1851

## In the matter of:

Tamilnad Mercantile Bank Ltd.

.... Appellant

Versus

Mrs Maddhumathi Kannan Adityan .... Respondent

Appearance: Mr. Vijay Valsan, Advocate for the Appellant.

## 07.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 19.12.2019 and the Office after scrutiny of the Memo of Appeal on 20.12.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 26.12.2019. The Appellant re-filed the Memo of Appeal on 03.01.2020. It is stated in the Interlocutory Application (IA) that the impugned order wrongly recorded the number of the petition before the NCLT, Chennai and for correction of the same, the Appellant filed an application. The certified copy of the corrected order was received by the Advocates for the Appellant at New Delhi on 02.01.2020. Hence, there is delay of seven days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 08.01.2020.

6. With the aforesaid order, this IA stands disposed of.